GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA STARRED QUESTION NO. 214 TO BE ANSWERED ON 04.08.2025

TAX REBATES UNDER THE ELI SCHEME

*214. SHRI BHARTRUHARI MAHTAB:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government proposes to offer fiscal incentives or tax rebates to employers under the Employment Linked Incentive (ELI) scheme to improve wages levels and social security compliance e.g., Employees' Provident Fund Organisation (EPFO) contributions; (b)if so, the details thereof; and
- (c)whether these incentives are available to MSMEs and not just to large corporates under the Prime Minister's Incentive Scheme (PMIS) or ELI framework?

MINISTER OF LABOUR AND EMPLOYMENT (DR. MANSUKH MANDAVIYA)

(a) to (c): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. *214 DUE FOR REPLY ON 04.08.2025 BY SHRI BHARTRUHARI MAHTAB, "TAX REBATES UNDER THE ELI SCHEME".

(a) to (c): The Government on 01.07.2025 approved the Employment Linked Incentive (ELI) Scheme. The scheme has a registration period of two years from 01.08.2025 to 31.07.2027 and a budgetary outlay of ₹ 99,446 Crore for the period FY 2025-26 to FY 2031-32. The scheme comprises of two parts i.e. Part A and Part B and focuses on providing support to both employees and employers by way of incentives. The scheme provides for incentives for 1.92 crore new eligible employees under Part A. Incentive for creation of approx. 2.59 crore additional jobs to employers is provided for under Part B of the scheme.

The scheme will support employment generation, enhance employability and social security, across all sectors with special focus on the manufacturing sector. All Establishments covered under EPF&MP Act 1952 are eligible for incentives as per the scheme guidelines.
